

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

O.A.NO.2083/95

New Delhi, this the 8th day of November, 1995

Hon'ble Shri N.V. Krishnan, Acting Chairman

Hon'ble Smt. Lakshmi Swaminathan, Member (Judicial)

Shri Pradeep Raj Karat,
s/o P.C. Rajagopalan Nair,
IFS (Probationer),
Asstt. Conservator of Forests,
O/o DFO, Angul, Distt. Angul,
Orissa.

... Applicant

By Advocate: Shri Ajit Pudussary

Vs.

1. Union of India
through
Secretary,
Ministry of Environment,
Parivaran Bhavan, CGO Complex,
New Delhi.
2. State of Kerala,
through
Chief Secretary,
Thiruvananthapuram, Kerala.
3. State of Orissa,
through Chief Secretary,
Bhubaneshwar, Orissa.

... Respondents

By Advocate: None

ORDER (ORAL)

Hon'ble Shri N.V. Krishnan, Acting Chairman

We have heard him. This is the grievance of an Indian Forest Service officer about his allotment to the State of his choice. He states that he made a representation to the Inspector General of Forests, Respondent No.1 on 10.2.95, but no reply has been received.

...2.

2. We find that the OA now filed contains / number of additional grounds which, in fairness, ought to have been made part of the applicant's representation to the Govt. ^{to consider} i.e. Respondent No.1 to enable them to contest this case on merits. In the circumstances, the learned counsel seeks permission to withdraw this OA with permission to file a more detailed representation to Respondent No.1 and approach this Tribunal if he has still grievance. In the circumstances, the O.A. is permitted to be withdrawn on the above said conditions.

Lakshmi Swaminathan

(SMT. LAKSHMI SWAMINATHAN)
MEMBER(J)

(Signature)
8/11/81

(N. V. KRISHNAN)
ACTING CHAIRMAN

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